

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (Cr.) No. 155 of 2016**

Paras Kumar Choudhary

... **Petitioner**

-Versus-

The State of Jharkhand & another

... **Respondents**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : None

For the State : Mr. Rakesh Kumar Roy, A.P.P.

For Respondent No.2 : Mr. Ajit Prasad, Advocate

08/09.09.2021. This criminal writ petition has been taken through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

On repeated calls, nobody appears on behalf of the petitioner.

With a view to provide one more opportunity to the petitioner, let this matter appear after six weeks.

(Sanjay Kumar Dwivedi, J.)

Ajay/